

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-16/136/(ND)/2017

IN THE MATTER OF:

M/s. Inverness Medical Shimla (P) Ltd.

.....PETITIONER

SECTION :

Under Section 441 (96)

Order delivered on 25.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /Op.Creditor

: Mr. Deepak, Practicing Co. Secy.

For the Respondent

: -

ORDER

Learned Company Secretary, the authorized representative of the petitioner is appearing in the Company Petition. Ld. representative for the ROC is also present. It is represented by the Ld. representative / Company Secretary that a copy of the application along with annexures has already been served to the Registrar of Companies. Ld. representative for the ROC, NCT Delhi & Haryana seeks 4 weeks time to file the report. The same is granted.

List on 26.9.2017.

25.8.2017

Surjit


(R. VARADHARAJAN)
MEMBER (JUDICIAL)